

F. No. J-11017/9/2018-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 16th April, 2019

ORDER

The President is pleased to **allow** various categories of the Central Government Panel Counsel whose names are figuring in the existing panel for the High Court of Calcutta at Kolkata, to be engaged by the Kolkata Branch Secretariat, for conducting Central Government litigation before the Circuit Bench of the High Court of Calcutta at **Jalpaiguri** till a new panel in this regard is finalized by this Department.

2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 22(2)/2001-Judl. dated 14.05.2001 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' and in the link 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.


(S. R. Mishra)
Additional Secretary

Copy to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. The Incharge, Branch Secretariat Kolkata.
3. Sh. Kaushik Chanda, ASGI, Calcutta High Court, 10, Kiron Shankar Road, 1st Floor, Kolkata-700001.
4. The Registrar, Calcutta High Court, Kolkata (West Bengal).
5. The Registrar, Circuit Bench of High Court of Calcutta at Jalpaiguri.
6. To be uploaded on the website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' in the link 'List of empanelled Counsel' for the information of all concerned.
7. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
8. Guard File/Judicial Section with 5 spare copies.


(D. Srinivas)
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